



2026:AHC:21276

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3333 of 2026

Maya Devi

.....Petitioner(s)

Versus

State Of U.P. And 12 Others

.....Respondent(s)

Counsel for Petitioner(s) : Aman Srivastava

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner/petitioners, learned counsel for respondents and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner/petitioners in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Tehsil Lalganj District Azamgarh to decide Case No.3296 of 2020 (Computerized Case No.T202015060403296) (Maya Devi Vs. Bajju and others) expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Tehsil Lalganj District Azamgarh to decide the aforesaid case ***expeditiously strictly in accordance with law*** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 30, 2026

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